

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SHRENIK LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Shrenik Limited
2.	Date of incorporation of corporate debtor	20/12/2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	L51396GJ2012PLC073061
5.	Address of the registered office and principal office (if any) of corporate debtor	1009, 10th Floor, Shivalik Shilp Iscon Cross Road,Ahmedabad Gujarat 380015
6.	Insolvency commencement date in respect of corporate debtor	30-07-2026 (IRP appointed vide order dated 30-07-2026)
7.	Estimated date of closure of insolvency resolution process	26-01-2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rahul Nareshbhai Shah Reg No- IBBI/IPA-001/IP-P02170/2020-2021/13367
9.	Address and e-mail of the interim resolution professional, as registered with the Board	20, Sudershan Society, Part 2, Near Naranpura Bus stop, Naranpura, Ahmadabad, Gujarat- 380013 Email: carahulnshah@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Shop No 6, Samprati Residency, Opp Paliyadnagar AMC Garden, Naranpura , Ahmadabad, Gujarat- 380013 Email: cirp.shrenik@gmail.com
11.	Last date for submission of claims	19-08-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the Shrenik Limited on 30-07-2026 and appointed Interim Resolution Professional (IRP), through same order.(order received on 04.08.2026)

The creditors of Shrenik Limited are hereby called upon to submit their claims with proof on or before 18-08-2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 05-08-2026
Place: Ahmedabad

Sd/-
Mr. Rahul Nareshbhai Shah
Interim Resolution Professional
Reg No- IBBI/IPA-001/IP-P02170/2020-2021/13367
Validity of AFA till 30.06.2027